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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 17.11.2026*

\# **CNR No. DLHC010545982026**

\+ **BAIL APPLN. 4863/2026**

PRINCE .....Petitioner

Through: Counsel for petitioner (*appearance not given*).

versus

STATE NCT OF DELHI .....Respondent

Through: Ms. Manjeet Arya, APP for State.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The applicant/accused seeks interim bail for a period of 30 days in case FIR No. 320/2024 of Police Station Shalimar Bagh, Delhi for offence under Section 6/17 of POCSO Act and Section 70(2)/123/3(5) of BNS.

2. The accused/applicant seeks interim bail on the ground of illness. But learned APP for State has produced before me the medical status report dated 30.09.2026 (*filed before the Court of Sessions*) according to which medical condition of the accused/applicant is stable.

GIRISH KATHPALIA

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Signing Date:17.11.2026
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3. The accused/applicant has also concealed from this Court the order dated 25.08.2026 of this Court, on his earlier bail application. Besides that, even the *vakalatnama* filed with the present application is not signed by the accused/applicant.

4. Considering the above circumstances, the bail application is dismissed.

5. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

GIRISH KATHPALIA

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GIRISH KATHPALIA
(JUDGE)

NOVEMBER 17, 2026/*dr*

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